

interfering too many times. You threaten to name our members, but you do not deal with them properly.

MR. SPEAKER: I have done that Professor Saheb. I have already done it.

PROF. MADHU DANDAVATE: As soon as you gave your ruling, I accepted it. Why does he unnecessarily complain? When you do not complaint, why should he complain?

(Interruptions)

PROF. MADHU DANDAVATE: The lady protests too much!

MR. SPEAKER. Please sit down

PROF. N.G. RANGA: You can have the discussion in your Chamber. Why do you allow this kind of a dialogue here? There is a limit to our patience.

PROF. MADHU DANDAVATE: When we have given a notice, we have a right to enquire as to what has happened to it. And we will continue to do it.

(Interruptions)

SHRI RAMSWAROOP RAM (Gaya): Mr Speaker, Sir...

MR. SPEAKER. Are you on a point of order?

SHRI RAMSWAROOP RAM: Yes Sir.

MR. SPEAKER: What is your point of order?

[Translation]

SHRI RAMSWAROOP RAM: My point of order is that in Maharashtra "Riddles of Hinduism".

MR. SPEAKER: You should give in writing. Mr. Ramswaroop Ramji, no submission

* Not recorded.

should be made in this manner.

(Interruptions)*

[English]

MR. SPEAKER: It will not go on record.

12.10 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Wakf Act and Durgah Khwaja Saheb Act

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to lay on the table-

(1) A copy of the Central Wakf Council (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 712(E) in Gazette of India dated the 14th August, 1987 under sub-section (3) of section 8D of the Wakf Act, 1954. [Placed in Library See No. LT-5091/87]

(2) A copy of the Durgah Khwaja Saheb (Amendment) Bye-Laws, 1987 (Hindi and English versions) published in Notification No. G.S.R. 864(E) in Gazette of India dated the 19th October, 1987 under sub-section (6) of section 20 of the Durgah Khwaja Saheb Act, 1955. [Placed in Library See No. LT-5092/87.]

Notification under Inter-State Water-disputes Act

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA): I beg to lay on the table a copy of the Nar-

mada Water(Second Amendment) Scheme, 1987 (Hindi and English versions) published in Notification No. S.O. 819(E) in Gazette of India dated the 10th September, 1987 under sub-section (7) of section 6A of the Inter-State Water Disputes Act, 1956. [Placed in Library. See No. LT-5093/87.]

**Daman and Diu Pradesh Council
(Procedure and Conduct of Business and
Consultation with Counsellors) Rules**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the table a copy of the Daman and Diu Pradesh Council (Procedure and Conduct of Business and Consultation with Counsellors) Rules, 1987 (Hindi and English versions) published in Daman and Diu Gazette dated the 1st September, 1987 under sub-section(3) of section 19 of the Daman and Diu (Administration) Regulation, 1987. [Placed in Library See No. LT-5094/87.]

**Report on the Eighth General Election to
the House of the People from Assam and
Punjab and on the Bye-Elections to that
House and Notification under Representa-
tion of the People Act**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the table-

- (1) A copy of the Report (Hindi and English versions) on the Eighth General Election to the House of the People from Assam and Punjab and of the Bye-Elections to that House held in 1985-Statistical. [Placed in Library See No. Lt-5095/87.]
- (2) A copy of the Registration of Electors (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O.814(E) in the Gazette of India dated the 3rd September, 1987 under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-5096/87.]

**Notifications under Customs Act and
under Central Excise Rules**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 751(E) published in Gazette of India dated the 3rd September, 1987 together with an explanatory memorandum containing corrigendum to Notification No. 179/86-Customs dated the 1st March, 1986.
- (ii) G.S.R. 905(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum containing corrigendum to Notification No. 188/87-Customs dated the 29th April, 1987.
- (iii) G.S.R. 906(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum containing corrigendum to Notification No. 345/86-Customs dated the 16th June 1986.
- (iv) G.S.R. 907(E) published in Gazette of India dated the 11th November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to include certain more medicines/drugs and equipments in the list of life saving drugs/medicines/equipments which are allowed to be imported free of duty.
- (v) G.S.R. 911(E) published in Gazette of India dated the 13th November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 314/85-Customs dated the 11th October, 1985 so as to define the scope and ambit of

the expression 'Moulds' which are permitted at a concessional rate of customs duty.

- (vi) S.O. 991(E) published in Gazette of India dated the 17th November, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Belgium Francs into Indian currency or vice-versa. [Placed in Library. See No. L.T.-5097/87]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:-

- (i) G.S.R. 881(E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum extending the validity of Notification No. 219/84-CE dated the 1st December, 1984 upto the 30th November, 1990.
- (ii) G.S.R. 882(E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 32/86-CE dated the 10th February, 1986 so as to modify the definition of bought leaf tea factories for the purpose of charging concessional rate of excise duty on tea produced in such factories. [Placed in Library. See No. L.T.-5098/87]

Annual Reports of and Reviews on the working of Indian Academy of Sciences, Bangalore, Indian National Science Academy, New Delhi, Birbal Sahni Institute of Palaeobotany, Lucknow, etc. for 1986-87

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1986-87. [Placed in Library. See No. L.T.-5099/87]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1986-87. [Placed in Library. See No. L.T. 5100/87]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1986-87. [Placed in Library. See No. L.T.-5101/87]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1986-87 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geol-

ogy, Dehra Dun, for the year 1986-87. [Placed in Library. See No. L.T.-5102/87]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding review by the Government on the working of the Bose Institute, Calcutta, for the year 1986-87. [Placed in Library. See No. L.T.-5103/87]

Notifications under All India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the table a copy each of the following notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

- (1) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1987 published in Notification No. G.S.R. 835 in Gazette of India dated the 14th November, 1987.
- (2) The Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1987 published in Notification No. G.S.R. 836 in the Gazette of India dated the 14th November, 1987.
- (3) The Indian Forest Service (Pay) Seventh Amendment Rules, 1987, published in Notification No. G.S.R. 837 in the Gazette of India dated the 14th November, 1987.
- (4) The Indian Forest Service (Pay) Eighth Amendment Rules, 1987 published in Notification No. G.S.R.

838 in the Gazette of India dated the 14th November, 1987.

- (5) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1987 published in Notification No. G.S.R. 841 in the Gazette of India dated the 14th November, 1987.
- (6) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1987 published in Notification No. G.S.R. 842 in the Gazette of India dated the 14th November, 1987.
- (7) The Indian Administrative Service (Cadre) Amendment Rules, 1987 published in Notification No. G.S.R. 909 (E) in the Gazette of India dated the 11th November, 1987. [Placed in Library. See No. L.T.-5104/87]

12.12. hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Equal Remuneration (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 24th November, 1987."

(ii) "In accordance with the provisions of rules 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1987, agreed without any amendment to the Constitution (Scheduled